

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 36/MP/2018**

Subject : Petition under Regulation 5 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking directions for issuance of pending RECs and Reaccreditation of the Petitioner's Project under the Renewable Energy Certificate Mechanism.

Date of Hearing : 16.5.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : Rana Sugars Limited

Respondents : National Load Despatch Centre and Another

Parties present : Shri Paras Choudhary, RSL  
Shri Arjun Krishnan, Advocate, NLDC  
Shr Sumit Srivastava, Advocate, NLDC

**Record of Proceedings**

Learned Proxy counsel for the Petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for the Respondent had no objection in this regard.

2. After hearing the learned counsel for the parties, the Commission directed to adjourn the matter.

3. The Petition will be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. D Pant)  
Dy. Chief (Law)**